



Government of Jammu and Kashmir
Transport Department
Civil Secretariat, Srinagar

Notification,

Srinagar, the 1st August, 2019

SRO, 492:- In exercise of the powers conferred by Section 3 of the Jammu and Kashmir Motor Vehicle Taxation Act, 1957 and in supersession of all previous notifications issued on the subject, the Government hereby direct that the tax shall be levied on Motor Vehicles using any public road in the State of Jammu and Kashmir at the rates specified against each; namely:-

S.No	Type of vehicles	%
01.	All Motor Vehicles	One time tax @ 9% of the cost of vehicle.
02.	Motor cycles costing above 1.5 lakh	One time tax @ 10% of the cost of vehicle.

By Order of the Government of Jammu and Kashmir

Sd/-

(Asgar Hassan Samoon) IAS
Principal Secretary to Government
Transport Department

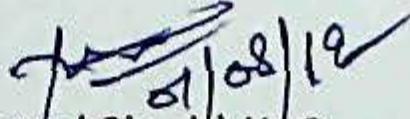
No: TR-11/MVD/2016

Dated: 01-08-2019

Copy to the:

1. Joint Secretary, Ministry of Road, Transport and Highways, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Governor, J&K State.
4. All Principal Secretaries to Government.
5. Resident Commissioner, J&K New Delhi.
6. All Commissioners / Secretaries to Government.
7. Transport Commissioner, J&K.
8. All Deputy Commissioners.

9. Director Information, J&K Srinagar with the request to kindly publish the notification in the two leading newspapers of the Jammu/Kashmir Divisions.
10. Regional Transport Officer, Jammu / Kashmir / Kathua.
11. General Manager Government Press Srinagar/Jammu with the request to kindly publish the notification in the extraordinary issue of the Government gazette.
12. Incharge website NIC, Srinagar for necessary action.
13. Pvt. Secretary to Principal Secretary to Government, Transport Department.
14. Stock file /in charge website.



(Chand Singh) KAS

Under Secretary to Government
N Transport Department